

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00233/2018**

**Dated Wednesday the 28<sup>th</sup> day of February Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

M.Gopalakrishnan,  
Retd. Driver,  
No. 12, III Street,  
East Bhanu Nagar,  
Pudur, Chennai 53. ....Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,  
The Financial Advisor &  
Chief Accounts Officer,  
South Western Railway,  
Hubli 580023.  
2.The Sr. Divisional Financial Manager,  
Mysore Division, South Western Railway,  
Mysore 570001. ....Respondents

By Advocate Mr. P. Srinivasan

**ORAL ORDER****(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to applicant's service and the representation dated 08.11.2017 and thereby to direct the respondents to reckon with the service from 30.05.1968 till 22.03.1980 as qualifying service and to re-fix the basic pension as Rs. 2450/- and to re-determine the consequential retirements including gratuity, leave encashment etc. with admissible interest and further to pass such other order / orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

2. It is submitted that the applicant who retired on 30.04.2003 as a Driver submitted a representation on 22.05.2017 requesting to consider the Substitute / Temporary service rendered by him from 30.05.1968 to 23.02.1980 as qualifying service for pension and allow consequential revision in his basic pension. The said representation is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to dispose of the representation within a time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents and submits that if time is granted a detailed reply would be filed.

4. Be that as it may, keeping in view the limited relief sought by the learned counsel for applicant and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to

consider Annexure A5 representation of the applicant dt. 22.05.2017 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)**  
**Member(A)**  
**28.02.2018**

SKSI